

Central Administrative Tribunal, Principal Bench

Review Application No.269 of 2000
(in MA 2056/2000 in CP 235/2000 in OA 347/2000)

New Delhi, this the 22nd day of September, 2000

Hon'ble Mr.Justice Ashok Agarwal Chairman
Hon'ble Mr.V.K.Majotra, Member (Admnv)

1. Mukesh Kumar, s/o Sh.Sukh ram, R/o H.No.D-492, Kidwai Nagar, New Delhi.
2. Rajinder Kumar, s/o Sh.Shispal, R/o H-I, Shri Niwaspuri, New Delhi.
3. Sh.Deepak, S/o Sh. Rama, R/o H.No.47, Priya Darshini Colony, Jamuna Bazar, Hanuman Mandir, New Delhi.
4. Sh. Vinod Kumar, S/o Sh.Mam Chandra, R/o H.No.208,Block No.30,Tirlokpur, New Delhi- Applicants

(By Advocate Shri M.K.Bhardwaj)

Versus

1. Sh.S.K.Saraswat, The Director, National Museum of Natural History, Ministry of Environment & Forests, Barakhamba Road, New Delhi.
2. Sh.Tyag Rajan, The Administrative Officer, National Museum of Natural History, Barakhamba Road, New Delhi. - Respondents

O R D E R (Oral)

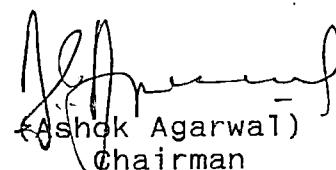
By Justice Ashok Agarwal, Chairman.-

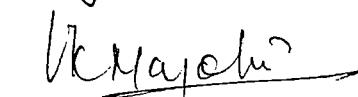
The present application seeks review of our order passed on 4th July, 2000 in CP No.235/2000 in OA No.347/2000.

2. By the order under review it has been found that engagement of fresh candidates sponsored by the Employment Exchange on 23rd February, 2000 did not contravene directions contained in sub-paras (a), (b) & (c) of para 9 of order passed on 1st June, 2000 in OA No.347/2000 since the engagement had already been made prior to the passing of the order on 1st June, 2000. It is sought to be contended in the present RA by Shri Bharadwaj, learned counsel appearing on behalf of the applicants that aforesaid view taken by us is erroneous and the respondents are guilty of contempt. The order of

dismissal in the circumstances is liable to be recalled. We are afraid that this is not a scope and ambit of the review application. Based on facts before us we have found that the engagement by the respondents of candidates sponsored by the employment exchange ~~was~~ prior to the passing of the order ^{the same} does not in any way contravene the directions issued thereafter on 1st June, 2000.

3. Shri Bhardwaj, is now seeking to submit that engagement has been made in July, 2000 which is after the passing of the order. The order that has been passed by us is based on a solemn statement made by Shri Srivastava, learned counsel then appearing in the ~~made~~ matter. By making a contrary statement ^{be} in the present RA aforesaid statement cannot ^{be} overcome in ~~the form of~~ the present review application. The present review application, in the circumstances, is dismissed.


(Ashok Agarwal)
Chairman


(V.K. Majotra)
Member (Admnv)

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